

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**O.A. No. 2095/2020  
M.A. No. 2697/2020**

**This the 17<sup>th</sup> day of December, 2020**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

1. Ankur, aged about 24 years  
S/o Sh. Vinod Kumar  
R/o H.No. 119,  
KHA Jhande Wali Gali,  
Village Baksr  
Distt.-Ghazuabad,  
Uttar Prades-245207
2. Abhishek Yadav Aged about 28 years  
S/o Sh. Ashwani Kumar Yadav  
R/o 77 A,2<sup>nd</sup> Floor, G-Block  
Kalkaji,  
New Delhi -110019
3. Sanjana Yadav aged about 25 years  
D/o Sh. Kunwar pal Singh  
R/o H.No. G-13,  
MCD Colony, Dhakka  
Kingsway Camp, GTB Nagar,  
Delhi-110009
4. Akash Rangi aged about 25 years  
S/o Sh. Azad Singh Rangi  
R/o H.No. D-1854,  
Gali No. 10,Safiabad Road,  
Sanjay Colony, Narela,  
Delhi-110040



5. Ankit aged about 31 years  
S/o Sh. Krishan Kumar  
R/o 81 Block 1, Pali (124),  
Namaund, Hissar,  
Haryana-125049
6. Vishal Dabad aged about 24 years  
S/o Sh. Naresh Kumar Dabas  
R/o 10 Main Qutab Garh Road,  
Lad Pur, Delhi-110081
7. Jagrat Dabas aged about 25 years  
S/o Sh. Dharmapal Dabas  
R/o H.No. 884, Baniya Wada Pana,  
Pooth Khurd  
Delhi-110039
8. Shuvam Kumar Singh aged about 28 years  
S/o Sh. Mahesh Singh  
R/o H.No. 395/2, Golf link,  
Khiliehshhnong west,  
Golf link, Khlieh Shnong,  
Distt. East Khasi Hills-793001
9. Shashin aged about 24 years  
S/o Sh. Tejbir Singh  
R/o 1/1567,  
1 Jatwar, Ward No.1,  
Distt. Sonipat, Haryana-131001
10. Jitender Kaushik aged about 28 years  
D/o Sh. Naresh Kaushik  
R/o H. NO. 105, Ward No. 3,  
Opp IOB Bank,  
Krishna Colony, Palwal,  
Haryana-121102

...Applicant

(By Advocate: Shri Amit Chawla)



## VERSUS

Govt. of NCT of Delhi through

1. The Chairman,  
Delhi Subordinate Service Selection Board  
Govt. of NCT of Delhi  
FC-18, Institutional Area, Karkardooma  
Delhi-110032.
2. The Secretary  
Delhi Subordinate Service Selection Board,  
Govt. of NCT of Delhi,  
FC-18, Institutional Area,  
Karkardooma,  
Delhi – 110032
3. The Additional Chief Secretary (Services)  
Govt. of NCT of Delhi  
5<sup>th</sup> Floor, 'A' Wing, Delhi Secretariat  
I.P. Estate,  
New Delhi-110002

...Respondents

(By Advocate: Ms. Esha Mazumdar)

## ORDER (Oral)

**Hon'ble Mr. R.N. Singh, Member (J):**

### **MA No. 2697/2020**

The present MA has been filed by the applicants seeking permission to file the OA jointly. For reasons given in the MA and keeping in view that the applicants are stated to be similarly placed and reliefs sought by them are identical, the MA is allowed.



## **OA No. 2095/2020**

The present application has been filed by the applicants challenging the result notification dated 12.10.2020 (Annexure A-I). Learned counsel for the applicants submits that in response to the advertisement dated 24.10.2017 (Annexure A-2) all the applicants have applied and participated in the said selection process. The applicants have been short-listed. However, the impugned result dated 12.10.2020 suffers from various irregularities/discrepancies.

2. Learned counsel for the applicants further adds that the applicants have agitated their grievance by various representation (annexure A-7). However, the same are still lying pending with the Respondents and no remedial action

has been taken by the respondents till date.

3. Issue notice. Ms. Esha Mazumdar, learned standing counsel for the respondents, who appears on advance service, accepts notice.

4. Learned counsel for the applicants, at this stage, submits that applicants shall be satisfied if the present OA is disposed of at this stage with directions to the



respondents to consider the applicants' aforesaid pending representation (Annexure A-7) and to dispose of the same in a time bound manner.

5. We have considered the submissions made by the learned counsel for the parties and we are of the view that if such request of the learned counsel for the applicants is accepted, no prejudice will be caused to the respondents.

6. In view of the aforesaid, without going into the merit of the claim of the applicants, we dispose of the present OA with direction to the respondents to consider the applicants' aforesaid representation (Annexure A-7) and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within four weeks from the date of receipt of a copy of this Order. No order as to costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

/Dkm/daya/